

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)**

(IB)-396/PB/2017

In the matter of :

Exotica Housing & Infrac. Projects
Vs.
KAD Housing Pvt. Limited

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)
For the Petitioner /applicant

: Mr. Nakul Mohta, Advocate
Ms. Aarti Kumar, Advocate

For the Respondent/Corporate Debtor : -

ORDER

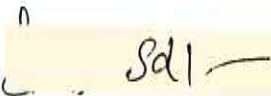
Learned Counsel for the petitioner is present. In relation to the confirmation of balance as given by the Corporate Debtor, the petitioner is directed to file the original record of confirmation. The petitioner is also directed to file the Minutes of the Board Meeting of the Financial Creditor commencing from the date of loan given to the Corporate Debtor.

In the absence of any loan Agreement between the parties, the petitioner is also directed to file the certified copy of the Board/General Meeting Resolution given by the Corporate Debtor approving the availment of loan from the Creditor at the time of availing the loan.

The petitioner is also directed to file the latest Financial statement, as available, on the MCA website of the Corporate Debtor for the year ending 2013-14 and onwards. For meeting the above compliances, 10 days time is granted.

Post the matter on 23.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit